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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 25 (RE-2005)/2004-2009
NEW DELHI, DATED THE 31st August, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-09:-

1. Sub-para 6.6(d) shall be amended as under:

"Only projects having a minimum investment of Rs.1 crore in plant and machinery shall be considered for establishment as EOUs under the Scheme. This shall, however, not apply to existing units in EHTP/STP/BTP, Handicrafts/Agriculture/ Floriculture/Aquaculture/Animal Husbandry/ Information Technology, Services, Brass Hardware and Handmade jewellery sectors. **The Board of Approval (BOA) may allow establishment of EOUs with a lower investment criteria."**

This issues in Public interest.

(K.T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from F .No. 01/92/180/207/AM'05/PC-II)